

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 96/2020

Jagtar Bains

Applicant(s)

Versus

State of Punjab

Respondent(s)

**Report of Joint committee constituted as per orders of Hon'ble NGT,  
Principal Bench, New Delhi dated 08.07.2020 in O.A No. 96/2020 in  
the matter of "Jagtar Bains Vs State of Punjab".**

**Respectfully Showeth,**

**1.0 Background**

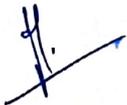
Hon'ble NGT, New Delhi was pleased to pass the following order on 08.07.2020 in the matter of "Jagtar Bains Vs State of Punjab".

*"Before proceeding further, we consider it necessary to require a factual and action taken report from a Joint Committee consisting of District Magistrate, Rupnagar, Punjab and the State PCB. The State PCB will be the nodal agency for coordination and compliance. Report be furnished within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."*

In compliance to the orders dated 08.07.2020 a joint committee of Sub-Divisional Magistrate, Rupnagar (nominated on behalf of District Magistrate, Rupnagar vide memo no. 1060 dated 31.08.2020 and Environmental Engineer, Punjab Pollution Control Board, Rupnagar as Nodal officer was constituted vide PPCB, HO letter no. 2962 dated 17.08.2020.

**2.0 Major issues raised by the Petitioner**

The petitioner has raised the issue of illegal mining going on in villages Babbani Kalan, Taprian, Rampur, Purkhali and Bindrakh, Tehsil and District Rupnagar, Punjab by Sidhu Stone Crusher, Santokh Garh Tapriyan, Kaka Singh Sohi etc. for the stone crushers.


### **3.0 Status of Environmental Clearance and Action initiated by the concerned Departments.**

As per record available with the PPCB, Regional Office, Rupnagar, there is no Environmental clearance under EIA notification dated 14.9.2006, for mining of Minor Mineral. Hence, no site has been granted Consent to Operate under Water (Prevention & Control of Pollution) Act, 1974 and under Air (Prevention & Control of Pollution) Act, 1981 in the revenue estate of the villages Babani Kalan, Santokhgarh Tapriyan, Rampur, Purkhali and Bindrakh as referred by the complainant w.r.t illegal mining.

### **4.0 Overview meeting**

The first meeting of committee was held on 11.09.2020 in the office of Sub-Divisional Magistrate, Rupnagar, wherein the committee decided that a meeting of the Extended committee involving Executive Engineer cum Distt. Mining officer, Deptt. of Mines & Geology, Rupnagar and Mining Officer, Rupnagar be convened on 15.09.2020 to discuss further course of action. It was decided to obtain data on the format regarding stone crusher registration, material imported, processed etc. & action taken against illegal mining in villages Babani Kalan, Tapriyan, Rampur, Purkhali and Bindrakh during the last one year in the prescribed format, before proceeding further in the matter.

### **5.0 Visit to the villages mentioned in the petition.**

A joint team consisting of Sub-Divisional Magistrate, Rupnagar and Er. Anuradha Sharma, Environmental Engineer-cum-Nodal officer, Punjab Pollution Control Board, Rupnagar alongwith extended committee members Mining Officer and Executive Engineer cum Distt. Mining officer, Deptt. of Mines & Geology, Rupnagar visited the revenue estate of the villages Babani Kalan, Tapriyan, Rampur, Purkhali and Bindrakh, Tehsil and District Rupnagar on 30.09.2020 and further on 05.10.2020, in compliance to the orders dated 08.07.2020 passed by the Hon'ble Tribunal so as to furnish a factual report regarding illegal mining.

#### **Observations of the Committee based on inspection dated 30.09.2020 and 05.10.2020.**

- 1) The revenue estate of the villages was visited by the committee along with the petitioner Sh. Jagtar Bains.
- 2) No mining operation was going on during visit of the committee in the revenue estates of villages referred by the petitioner namely Babbani Kalan, Taprian, Rampur, Purkhali and Bindrakh.
- 3) The mining of minor minerals in the revenue estate of village Purkhali has taken place illegally at two no. locations. One site, for which the Deptt. of Mining has already taken action was visited by the joint





- 5) Another site of illegal mining was observed in village Rampur and it was observed that illegal mining of minor minerals has taken place in an area of approximately one acre upto the depth ranging from 25 feet to 30 feet. As per the revenue record, the site falls in Khasra nos. 21//4/1(1Kanal 18Marla) and 18//24(8Kanal-0Marla).



- 6) The committee observed that no stone crusher in the name of M/s Sidhu Stone Crusher is operating in the revenue estate of village Santokh Garh Tapriyan as mentioned by the applicant.

#### **6.0 Action taken by the Department of Mines & Geology, Rupnagar**

The Committee has also obtained information about the action taken by the Department of Mines and Geology against the individuals and the stone crushers for illegal mining. The reports so obtained by the Committee are summarized herein below:

##### **a) Actions reported by Mining officer, Rupnagar**

The Mining officer, Rupnagar vide letter no. 1886 dated 17.09.2020 has informed that 11 no. of stone crushers/ screening-cum- washing plants are operating in the villages mentioned in the orders. 1 no. screening plant is closed and remaining 10 no. stone crushers/ screening-cum- washing plants are operational. It is informed that all except one unit at Sr. no. 6 are operating on genset. Further, recovery notices have been issued to all the 10 no. operational units and a sum of Rs. 1,31,860 has been collected as recovery amount. (A copy of the said letter dated 17.09.2020 is annexed herewith as **Annexure-A**).

H. J. Goyal

**b) Actions reported by Executive Engineer, Mining, Rupnagar**

The Executive Engineer-cum-District Mining Officer, Department of Mines and Geology, Rupnagar vide letter no. 3155 dated 24.09.2020 has informed that illegal mining has been carried out in villages Purkhali and Panjola for quantity 23,328 MT and 3802 MT respectively. FIRs have been filed against the offenders in the Sadar Police Station, Rupnagar vide no. 124 dated 15.08.2020 and 123 dated 15.08.2020 respectively. Further, the department has already initiated action against the owners of land and has issued Recovery Notices vide their office letter no. 2196 and 2190 dated 24.09.2020. (A copy of the said letter dated 24.09.2020 is annexed herewith as **Annexure-B**).

**7.0 Stone Crusher policy of the Government of Punjab**

It is relevant to mention here that the Department of Industries & Commerce, Govt. of Punjab, vide notification dated 19.03.2015 has issued policy guidelines for registration and working of stone crushers in the State of Punjab. As per this notification, every stone crusher is required to file the returns with regard to following:

- i) Stock Register giving description and date wise details of raw material imported, processed, dispatched and balance stock shall be maintained by each stone crusher.
- ii) Mineral Transit Pass/ Weighment Slip issued by the competent authority of the State from where the raw material is imported.
- iii) Copy of electricity bill shall be submitted along with monthly return. The production declared by the stone crusher shall be compared with the consumption of electricity by assuming 7 KW equal to 1 Metric tonne of production.
- iv) In case the generator set is used for production, then same shall be metered and detail of power consumed certified by PSPCL shall be submitted.
- v) Details of entry tax paid for material purchased from other States.
- vi) The owner of the stone crusher shall submit return by 7th of every month concerning the material crushed and usage of electricity in the prescribed form-'C'.
- vii) The owner of crusher shall give access to the inspecting staff and shall get verified the record concerning the operation of crusher as well as legal source of minor mineral and its stock.
- viii) The owner of the stone crusher against whom Government dues are pending or had violated any condition shall not be entitle to be registered with the Department under this Policy.
- ix) VAT Assessment return (if applicable) - quarterly.

## 8.0 Conclusion

It is evident from the above observations that complaint of the applicant is found to be correct to some extent. The large scale illegal mining has happened in Villages Rampur and Purkhali, Tehsil and District Rupnagar and possibly in the adjacent villages at smaller stretch. 11 Stone crushers/Screening cum washing units are operating in the Bindarakh and nearby villages, having necessary registration from the Mining Department, but the compliance of conditions imposed by the mining department is required to be enforced in more-strict way. Further, there are 10 no. Stone crushers/Screening cum washing units operating in the area and one has closed its operations as per the record of Punjab Pollution Control Board. All these 10 nos. Stone crushers/Screening cum washing units are operating with the valid consent to operate under the Water Act, 1974 and Air Act, 1981 from the State Pollution Control Board.

Hence, the following actions are proposed by the committee.

1. The Department of Mining is required to step up its vigil and action against the responsible persons involved in illegal mining.
2. The action already initiated by the Mining Department against the illegal mining in the villages mentioned by the applicant should be concluded in a fixed time frame to act as deterrent to the culprits by the Local Police and shall also take the required action on the remaining sites.

  
(Anuradha Sharma)  
EE, PPCB

  
(Gurwinder Singh Johal, PCS)  
Sub- Divisional Magistrate,  
Rupnagar

H.  
22/9/20

From

Mining Officer,  
Roopnagar.

To,

Environmental Engineer,  
Punjab Pollution Control Board,  
# 281 Giani Zail Singh Nagar,  
Roopnagar.

Memo No. 1856

Dated. 17-9-20

Sub:

Minutes of the meeting of the joint Committee constituted in compliance of Hon'ble NGT orders dated 08.07.2020 in O. A no. 96/2020 titled as "Jagtar Bains V/s State of Punjab &amp; ors.

With Reference Vide your office letter No.80-82 Dated. 11.09.2020 in the subject cited above, It is intimated that information sought by you is mentioned in the prescribed proforma attached as annexure 1 regarding action taken report against illegal mining in above mentioned villages report from Executive Engineers cum District Mining Officer, Roopnagar may also collected

  
Mining Officer,  
Roopnagar.

Ends.

Dated.

A copy of the above is forwarded to the following authorities.

1. Deputy Commissioner, Roopnagar.
2. Sub Divisional Magistrate, Roopnagar

  
Mining Officer,  
Roopnagar.

Annexure - I

## Proforma for obtaining monthly information of Stone Crusher from 01.01.2019 to 31.08.2020

Ropar

Sr No	Name of the Stone Crusher	Registration No from Mining Department	Material procured/ imported during January.2019 to February,2020	Material Processed during January 2019 to February 2020	Electricity Consumption in KW during January 2019 to February 2020	Production Competibility compared with a electricity consumption by assuming 1KW Rule=1 mt for the Period January 2019 to February 2020 (Yes/No)	Any Action taken against the Industry in reference to violation of Mining Rules/Act (illegal Mining etc)	Remarks
1	M/s Sri Krishna Screening Plant Vill Bindrakh	96		Nil	Generator			Recovery Notice issued
2	M/s Mukesh Kumar & com. Vill. Bindrakh	124		Return not submitted	Generator			Recovery Notice issued
3	M/s Amit Kumar & Com. Vill. Bindrakh	87		Nil	Generator			Recovery Notice issued
4	M/s Gntoon Infracure Screening Plant, Vill. Bindrakh	64		Nil	Generator			closed
5	M/s Dhan Dhan Baba Amarnath Screening Plant Vill. Bindrakh	127		Return not submitted	Generator			Recovery Notice issued
6	M/s Bhaddal Screening plant, Vill. Bhaddal	45	58906	34934	244574	Yes		Recovery Notice issued
7	M/s Fatch Screening Plant, Vill. Bindrakh	82		Return not submitted	Generator			Recovery Notice issued
8	M/s Baba Amarnath Screening Plant, Vill. Sultanpur	127		Return not submitted	Generator		Fir 83 dated 26.8.20	Recovery Notice issued
9	M/s Chandigarh Screening Plant, Vill. Bindrakh	138		Return not submitted	Generator		Fir 139 dated 28 8 20	Recovery Notice issued

10	M/s MRC Screening Plant, Vill. Kakron	95	Nil	Generator			Recovery Notice issued
11	M/s Guru Nanak Stone Crusher, Vill. Santokhgarh		Return not submitted	Generator			Recovery Notice issued

Note : 1. Notice issued to crushers from 1 to 10 for the installation of Electricity Meters

2. Recovery notice issued to all crushers from 1 to 10

3. From Jan 2019 to March 2019 recovery notices were issued to various crushers out of which sum of 1,31,860/- approx. recovery is collected from 1 to 6 stone crushers.

*S. K. Singh*

ਦਫਤਰ :- ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਜਲ ਪ੍ਰਬੰਧ ਖੋਜ ਮੰਡਲ

ਫੋਨ ਅਤੇ ਫੈਕਸ ਨੰ: 01881-222073

ਨੰਬਰ 3155-58 /8-ਡਬਲਯੂ, ਵੱਲੋਂ

topar@gmail.com

ਮਿਤੀ 24/9 /2020.

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,  
ਜਲ ਪ੍ਰਬੰਧ ਖੋਜ ਮੰਡਲ,  
ਦੇਪੜ।

ਵੱਲ

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਮਿਟਾਉਣ ਵਾਸਤੇ ਮਿਸ਼ਨਰੀ ਦਫਤਰ, ਰੂਪਨਗਰ  
ਸ:ਬਾਗ, ਇੰ. - 151/ਪੁ. ਸਹਾ./ ਜੂਨੀ. ਸਹਾ./ ਕਲਰਕ  
ਤਵੀ ਡਾਕ

The Environment Engineer,  
Punjab Pollution Control Board,  
Regional Office, rupnagar,  
#281, Giani Zail Singh Nagar,  
Rupnagar.

ਦਫਤਰੀ ਇੰਜੀਨੀਅਰ  
ਦਫਤਰੀ ਨੰ: 3155-58 ਮਿਤੀ: 24/9

ਵਿਸ਼ਾ:-

Minutes of the meeting of the Joint Committee constituted in compliance of Hon'ble NGT orders dated 08/07/2020 in O.A. 96/2020 titled as "Jagtar Bains Vs State of Punjab" held on 15/09/2020.

ਹਵਾਲਾ :-

ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦਾ ਪੱਤਰ ਨੰਬਰ 104-05 ਮਿਤੀ 16/09/2020  
\*\*\*\*\*

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿਚ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਜਗਤਾਰ ਸਿੰਘ ਬੈਂਸ ਪੱਤਰ ਸਵ. ਅਜੈਬ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਅਤੇ ਡਾਕਖਾਨਾ ਪੁਰਖਾਲੀ ਤਹਿਸੀਲ ਅਤੇ ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ ਵੱਲੋਂ ਪਿੰਡ ਸੰਤੋਖਗੜ੍ਹ ਟੱਪਰੀਆਂ ਵਿਖੇ ਹੋ ਰਹੀ ਨਜਾਇਜ਼ ਮਾਈਨਿੰਗ ਸਬੰਧੀ ਦਿੱਤੀ ਦਰਖਾਸਤ ਜੋ ਕਿ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਰੂਪਨਗਰ ਜੀ ਦੇ ਦਫਤਰ ਵੱਲੋਂ ਪੱਤਰ ਨੰਬਰ 10413/ਏ.ਡੀ.ਆਰ.ਏ.3 ਮਿਤੀ 24/07/2020 ਰਾਂਹੀ ਮੰਡਲ ਦਫਤਰ ਵਿੱਚ ਪ੍ਰਾਪਤ ਹੋਈ ਸੀ, ਜਿਸ ਸਬੰਧੀ ਇਸ ਮੰਡਲ ਦਫਤਰ ਦੇ ਜੂਨੀਅਰ ਇੰਜੀਨੀਅਰ ਕਮ ਮਾਈਨਿੰਗ ਇੰਨਸਪੈਕਟਰ ਵੱਲੋਂ ਸਮੇਤ ਹਲਕਾ ਪਟਵਾਰੀ ਅਤੇ ਪੁਲਿਸ ਪਾਰਟੀ ਨਾਲ ਮਿਲਕੇ ਮਿਤੀ 14/08/2020 ਨੂੰ ਪਿੰਡ ਪੁਰਖਾਲੀ ਵਿਖੇ ਮੌਕਾ ਦੇਖਿਆ ਗਿਆ, ਮੌਕੇ ਤੇ ਨਜਾਇਜ਼ ਮਾਈਨਿੰਗ ਵਾਲੀ ਜ਼ਮੀਨ ਦੀ ਕੀਤੀ ਪੈਮਾਇਸ਼ ਅਨੁਸਾਰ ਛੋਟੇ ਖਣਿਜ ਮਿੱਟੀ ਦੀ ਮਿਕਦਾਰ 23328 ਐਮ.ਟੀ. ਦੀ ਨਿਕਾਸੀ ਕੀਤੀ ਹੋਈ ਪਾਈ ਗਈ, ਜਿਸ ਦੀ ਰਿਪੋਰਟ ਸਬੰਧਤ ਜੂਨੀਅਰ ਇੰਜੀਨੀਅਰ ਕਮ ਮਾਈਨਿੰਗ ਇੰਨਸਪੈਕਟਰ ਰੂਪਨਗਰ ਵੱਲੋਂ ਮੁੱਖ ਥਾਣਾ ਅਫਸਰ ਸਦਰ ਰੂਪਨਗਰ ਨੂੰ ਆਪਣੇ ਪੱਤਰ ਨੰਬਰ 37, ਮਿਤੀ 14/08/2020 ਰਾਂਹੀ ਦੋਸ਼ੀਆਂ ਖਿਲਾਫ ਬਣਦੀ ਅਗਲੇਦੀ ਕਾਰਵਾਈ ਕਰਨ ਸਬੰਧੀ ਸੂਚਿਤ ਕਰ ਦਿੱਤੀ ਗਿਆ ਸੀ। ਇਸ ਦੋਸ਼ੀਆਂ ਖਿਲਾਫ ਮੁੱਖ ਥਾਣਾ ਸਦਰ, ਰੂਪਨਗਰ ਵਿਖੇ ਮੁਕੱਦਮਾਂ ਨੰਬਰ 124, ਮਿਤੀ 15/08/2020 ਨੂੰ ਦਰਜ ਕੀਤਾ ਗਿਆ।

ਇਸੇ ਤਰ੍ਹਾਂ ਜਗਤਾਰ ਸਿੰਘ ਪੱਤਰ ਅਜੈਬ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਅਤੇ ਡਾਕਖਾਨਾ- ਪੁਰਖਾਲੀ, ਤਹਿਸੀਲ ਅਤੇ ਜਿਲ੍ਹਾ- ਰੂਪਨਗਰ ਵੱਲੋਂ ਪਿੰਡ ਬਬਾਨੀ ਕਲਾਂ, ਟੱਪਰੀਆਂ, ਬਿੱਦਰਖ ਅਤੇ ਪੁਰਖਾਲੀ ਵਿਖੇ ਹੋ ਰਹੀ ਨਜਾਇਜ਼ ਮਾਈਨਿੰਗ ਸਬੰਧੀ ਦਿੱਤੀ ਦਰਖਾਸਤ ਜੋ ਕਿ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਰੂਪਨਗਰ ਜੀ ਦੇ ਦਫਤਰ ਵੱਲੋਂ ਪੱਤਰ ਨੰਬਰ 10411/ਏ.ਡੀ.ਆਰ.ਏ.3 ਮਿਤੀ 24/07/2020 ਰਾਂਹੀ ਮੰਡਲ ਦਫਤਰ ਵਿੱਚ ਪ੍ਰਾਪਤ ਹੋਈ ਸੀ, ਜਿਸ ਸਬੰਧੀ ਇਸ ਮੰਡਲ ਦਫਤਰ ਦੇ ਜੂਨੀਅਰ ਇੰਜੀਨੀਅਰ ਕਮ ਮਾਈਨਿੰਗ ਇੰਨਸਪੈਕਟਰ ਵੱਲੋਂ ਸਮੇਤ ਹਲਕਾ ਪਟਵਾਰੀ ਅਤੇ ਪੁਲਿਸ ਪਾਰਟੀ ਨਾਲ ਮਿਲਕੇ ਮਿਤੀ 14/08/2020 ਨੂੰ ਪਿੰਡ ਪਜੌਲਾ ਵਿਖੇ ਮੌਕਾ ਦੇਖਿਆ ਗਿਆ,

ਮੌਕੇ ਤੇ ਨਜ਼ਾਇਜ਼ ਮਾਈਨਿੰਗ ਵਾਲੀ ਜਮੀਨ ਦੀ ਕੀਤੀ ਪੈਮਾਇਸ਼ ਅਨੁਸਾਰ ਛੋਟੇ ਖਣਿਜ ਮਿੱਟੀ ਦੀ ਮਿਕਦਾਰ 3802MT ਦੀ ਨਿਕਾਸੀ ਕੀਤੀ ਹੋਈ ਪਾਈ ਗਈ, ਜਿਸ ਦੀ ਰਿਪੋਰਟ ਸਬੰਧਤ ਜੂਨੀਅਰ ਇੰਜੀਨੀਅਰ ਕਮ ਮਾਈਨਿੰਗ ਇੰਨਸਪੈਕਟਰ ਰੂਪਨਗਰ ਵੱਲੋਂ ਮੁੱਖ ਥਾਣਾ ਅਫਸਰ ਸਦਰ ਰੂਪਨਗਰ ਨੂੰ ਆਪਣੇ ਪੱਤਰ ਨੰਬਰ 32, ਮਿਤੀ 14/08/2020 ਰਾਹੀਂ ਦੋਸ਼ੀਆਂ ਖਿਲਾਫ ਬਣਦੀ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਕਰਨ ਸਬੰਧੀ ਸੂਚਿਤ ਕਰ ਦਿੱਤੀ ਗਿਆ ਸੀ। ਇਹਨਾਂ ਦੋਸ਼ੀਆਂ ਖਿਲਾਫ ਮੁੱਖ ਥਾਣਾ ਸਦਰ, ਰੂਪਨਗਰ ਵਿਖੇ ਮੁਕੱਦਮਾ ਨੰਬਰ 123, ਮਿਤੀ 15/08/2020 ਮੁਕੱਦਮਾਂ ਦਰਜ ਕੀਤਾ ਗਿਆ।

ਇਸ ਤੋਂ ਇਲਾਵਾ ਇਹਨਾਂ ਨਜ਼ਾਇਜ਼ ਮਾਈਨਿੰਗ ਵਾਲੀ ਜਗ੍ਹਾ ਦੇ ਮਾਲਕਾਂ ਨੂੰ ਇਸ ਮੰਡਲ ਦਫਤਰ ਵਲੋਂ ਆਪਣੇ ਪੱਤਰ ਨੰਬਰ 2196-96, ਮਿਤੀ 24/09/2020 ਅਤੇ ਪੱਤਰ ਨੰਬਰ 2190, ਮਿਤੀ 24/09/2020 ਰਾਹੀਂ R Notice ਜਾਰੀ ਕਰ ਦਿੱਤੇ ਗਏ ਹਨ। ਇਸਤੋਂ ਇਲਾਵਾ ਪ੍ਰਾਪਤ ਹੋਈ ਦਰਖਾਸਤ ਦੇ ਸਬੰਧ ਵਿਚ ਇਹ ਵੀ ਦੱਸਣਯੋਗ ਹੈ ਕਿ ਸਰਪੰਚ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਬਿੰਦਰਖ ਅਤੇ ਬਬਾਨੀ ਕਲਾਂ ਵੱਲੋਂ ਨਜ਼ਾਇਜ਼ ਮਾਈਨਿੰਗ ਸਬੰਧੀ ਦਿੱਤੀ ਦਰਖਾਸਤ ਵਿੱਚ ਕੋਈ ਵੀ ਗੱਲ ਸਾਹਮਣੇ ਆਉਂਦੀ ਹੈ ਤਾਂ ਤੁਰੰਤ ਨੋਟਿਸ ਵਿਚ ਲਿਆਉਣ ਬਾਰੇ ਲਿਖਤੀ ਰੂਪ ਵਿੱਚ ਦਿੱਤਾ ਗਿਆ ਹੈ ਜੀ।

ਇਸ ਤੋਂ ਇਲਾਵਾ ਮਾਈਨਿੰਗ ਅਫਸਰ ਰੂਪਨਗਰ/ਐਸ.ਏ.ਐਸ. ਨਗਰ ਕੋਲ ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ ਅਪੀਨ ਪੈਂਦੇ ਸਟੋਨ ਕਰੈਸ਼ਰਾਂ ਸਬੰਧੀ ਮਿਤੀ 01/09/2019 ਤੋਂ 31/08/2020 ਤੱਕ ਮੰਗੀ ਗਈ ਸੂਚਨਾ ਮੁਹਾਇਆ ਕਰਵਾਉਣ ਸਬੰਧੀ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ: 2081-82 ਮਿਤੀ 14/09/2020 ਰਾਹੀਂ ਮਾਈਨਿੰਗ ਅਫਸਰ ਰੂਪਨਗਰ/ਐਸ.ਏ.ਐਸ. ਨਗਰ ਨੂੰ ਲਿਖਿਆ ਜਾ ਚੁੱਕਾ ਹੈ ਜੀ।

ਇਹ ਆਪ ਜੀ ਦੀ ਨੂਚਨਾ ਹਿੱਤ ਹੈ ਜੀ।

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,  
ਜਲ ਪ੍ਰਬੰਧ ਖੋਜ ਮੰਡਲ,  
ਰੋਪੜ

ਕਾਪੀ :-

1. ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਰੂਪਨਗਰ ਜੀ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਹੈ।
2. ਉਪ ਮੰਡਲ ਅਫਸਰ-ਕਮ-ਸਹਾਇਕ ਮਾਈਨਿੰਗ ਅਫਸਰ, ਰੂਪਨਗਰ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਕਤ ਇਲਾਕੇ ਵਿਚ ਰੈਗੂਲਰ ਚੈਕਿੰਗ ਕਰਦੇ ਹੋਏ ਨਜ਼ਾਇਜ਼ ਮਾਈਨਿੰਗ ਗਤੀਵਿਧਿਆਂ ਤੇ ਨਜ਼ਰ ਰੱਖਣੀ ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇ ਅਤੇ ਕੀਤੀ ਕਾਰਵਾਈ ਸਬੰਧੀ ਮੰਡਲ ਦਫਤਰ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇ।
3. ਮਾਈਨਿੰਗ ਅਫਸਰ, ਐਸ.ਏ.ਐਸ. ਨਗਰ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਸਟੋਨ ਕਰੈਸ਼ਰਾਂ ਸਬੰਧੀ ਨਿਰਧਾਰਤ ਪ੍ਰੋਫਾਰਮੇ ਵਿੱਚ ਮੰਗੀ ਗਈ ਸੂਚਨਾ ਸਬੰਧ ਦਫਤਰ ਨੂੰ ਸਿੱਧੇ ਤੌਰ ਤੇ ਉਪਲੱਬਧ ਕਰਵਾਉਂਦੇ ਹੋਏ ਮੰਡਲ ਦਫਤਰ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇ।